



DISTRICT JUDICIARY :: GUNTUR

Office of the Principal District Judge, Guntur.
Dated 25-05-2020.

C I R C U L A R

SUB:- E-filing – Implementation of e-filing software for filing of cases in Subordinate Courts in the State of Andhra Pradesh during the lockdown period with effect from 26.05.2020 – Reg.

Ref:- Hon'ble High Court's Circular in ROC.No.420-cpc, dated 25-05-2020.

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Adverting to the subject and references cited above, all the Advocates in Guntur District are requested to take note of the Circular instructions of Hon'ble High Court with regard to filing of cases mentioned above and follow the same scrupulously. Please note that filing of cases shall be only through e-filing as directed and through the e-filing software link which is made available in website of Hon'ble High Court of A.P.

Sd/- Sri A. Hari Haranadha Sarma.

**PRINCIPAL DISTRICT JUDGE,
GUNTUR.**

Encls:

Circular of Hon'ble High Court of A.P.

To

The Chairman, Bar Federation, Guntur District, with a request to communicate the same to all Presidents of Bar Associations in the District.

The System Assistant, District Court, Guntur with a request to place the same in the website of Guntur District.

Note:

This Circular is sent through Whatsapp/e-mail.
Hard copy will be submitted in due course.

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

CIRCULAR

ROC.No.420-cpc/dated:25-05-2020

Sub:- Computer Section – Implementation of e-filing software for filing of cases in the Subordinate Courts in the State of Andhra Pradesh during the lock down period w.e.f 26-05-2020 – Regarding.

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The High Court has taken a decision to deploy e-filing software developed by the High Court for the convenience of the Learned Advocates and Party-in-Person with effect from 26-05-2020 in all the subordinate Court during the lock down period in the State of Andhra Pradesh.

All the learned advocates and parties in persons are requested to use the e-filing module which is available in the Official website of the High Court. The guidelines for filing of cases through e-filing module has been provided in the “Detailed Instructions” in the first screen of the module. All the learned advocates are requested to go through the guidelines before using the e-filing module.

All the Unit Heads are directed to take necessary steps for receiving the cases filed through e-filing software link which is made available in the Official website of the High Court of Andhra Pradesh for filing of the cases by the learned Advocates and Party-in-Person.

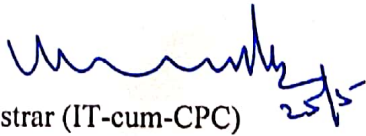
It is informed that the filing of cases during the lockdown period shall be only through e-filing with effect from 26-05-2020 and no other mode of filing shall be entertained.

All the Learned Advocates and party-in persons are requested to note that there is a help line with number **14602** in case of any e-filing software related problems, while filing of the cases through e-filing module. Learned Advocates/Parties-in-Person may contact the Technical Staff members available in the helpline for any advise.

The following persons may also be contacted in case of any difficulty:

1. P.VENKATA RAMANA, Assistant Registrar – **7901625189**
2. MOBEEN – System Officer –**9030939446**
3. HUSSAIN VALI – System Assistant - **9515000616**

Amaravati,
Dated 25-05-2020


Registrar (IT-cum-CPC)
i/c Registrar General
High Court of Andhra Pradesh
Amaravati